

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.APPEAL.NO.394 OF 2020

(AGAINST THE JUDGMENT DATED 28-02-2020 IN S.C NO.258/2015 IN  
THE COURT OF SESSION, KALPETTA, WAYANAD)

APPELLANT/ACCUSED :-

VIJAYAN, AGED 42 YEARS, S/O. SREEDHARAN,  
CHIREKKAPARAMBATH HOUSE, MADOORKUNNU,  
KRISHNAGIRI AMSOM, VAKERI P.O,  
WAYANAD DISTRICT-PIN-673 592.

ADDRESS FOR SERVICE: - ADITHYA RAJEEV & FERHA AZEEZ,  
ADVOCATES, DIWAN'S ROAD, KOCHI-16.

RESPONDENT/COMPLAINANT/STATE :-

STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, KOCHI-682 031.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON  
15.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**Crl.Appeal No.394 of 2020**  
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**Dated this the 15<sup>th</sup> day of May, 2020**

**O R D E R**

PP seeks time to file objection to the petition filed by the appellant seeking suspension of sentence.

Post on 20.5.2020.

**ASHOK MENON  
JUDGE**

*ja*